

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 19 of 2019

In

Company Appeal (AT) (Insolvency)No. 177 of 2019

IN THE MATTER OF:

Sagar Sharma

.....Petitioner

Vs.

Jayesh h. Shah

.....Contemnor

Present :

For Appellant: None

For Respondents: Ms. Sonakshi, Mr. Suresh, Advocates

Mr. Dhruv Malik, for R-3

O R D E R

06.08.2019 - Nobody appears for the Petitioner. The Contempt Case is dismissed for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc